THE MINISTER OF STATE IN THE MINISTR ' OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR SHRIMATI PHULRENU GUHA) : (a) Yes, Sir.

- (b) A statem nt is laid on the Table of the Sabha.
 - (c) These ar under consideration.

S" VTEMENT

Other points rru le in the Memorandum *submitted by S in ding Committee of the Gandhi (ertenary International Conference on rchibition to the Prime ft >iister

- 1. Governme t of India should pay 50% compensa ion to State Governments dn account of loss sustained due to introduction if prohibition.
- 2. If the majorty of adult population of a locali y votes or signs against the continuanc of an existing liquor shop, the same should be closed
- 3. The pro; iganda in favour of drinking of l!q' or should be banned.
- 4. A mass.'v- campaign should be launched for e "ective education of the Youth against rinking of liquor.
- 5. Central Government servants •fiould be prohibited to drink, at least aot in public, >r to appear in public while under the influence of liquor.
- 6. Law should be enacted prohibiting use of alcohol: drinks by drivers.
- 7. All Iiquo shops on the road side especially on h 11 roads should be closed down forthwitl
- 8. An insurance plan be initiated wherein conce sional rates of premia for life, accic; n and motor policies ihould be charged from non-drinkers and higher rites from liquor-permit holders.
- 9. The Election law and Rules ihould be so amended that every candidate standing for Parliament or a State Legislature sh uld subscribe allegiance aot only to the constitution but also to the Principles contained in the Fundamental Rights & the Directive Principles, particularly concerning prohibition.

BHILAI STEEL PLANT

33. SHRI LAL K. ADVANI: DR. BHAI MAHAVIR:

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

- (a) whether the Bhilai Steel Plant had some time back invited tenders in respect of the supply of coke from its coke ovens;
- (b) whether the Government of Madhya Pradesh have recommended some specific concern and asked the Plant management to supply the entire coke stock to that concern, irrespective of the tenders;
- (c) whether the Bhilai management have agreed to this proposal; and
 - (d) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): (a) and (b) No, Sir.

(c) and (d) Do not arise.

विधान परिवदों का उत्सादन

34. श्री जगदम्बी प्रसाद यादवः श्री मान सिंह वर्माः

क्या विकास समाज कल्याण मंत्री यह बताने की कपा करेंगे कि:

- (क') किन-किन राज्यों में विधान परि-पदें अभी तक कार्य कर रही हैं और क्या सर-कार संविधान में इस आगय का कोई संशोधन करने का विचार रखती है कि सभी राज्यों में केवल विधान सभाएं हों, और
- (ख) यदि हाँ, तो इस सम्बन्ध में कब तक संशोधन प्रस्तुत किए जाने की संभावना है?

•(•[ABOLITION OF LEGISLATIVE COUNCILS

34. SHRI J. P. YADAV : SHRI MAN SINGH VARMA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) the names of the States in which the Legislative council are still

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Written Answers

functioning and whether Government propose to bring forth any amendment in the Constitution to the effect that all the States should have only Legislative Assemblies; and

(b) if so, the time by when an amendment in this regard is likely to be brought?]

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमंत्री (श्री मोहम्मद यूनुस सलोम) : (क) विधान परिषदे निम्नलिखित राज्यों में काम कर रही है .—

- (i) आन्ध्र प्रदेश
- (ii) बिहार
- (iii) महाराष्ट्र
- (iv) मैसूर
- (v) उत्तर प्रदेश और
- (vi) तमिल नाड्

संविधान में इस आजय का संजोधन करने की कोई प्रस्थापना सरकार के विचाराधीन नही है कि सब राज्यों मे केवल विधान सभाएं ही हों।

(ख) प्रश्न ही नही उठता ।

THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MOHAMMED YUNUS SALEEM): (a) Legislative Councils are functioning in the following States:

- (i) Andhra Pradesh
- (ii) Bihar
- (iii) Maharashtra
- (iv) Mysore
- (v) Uttar Pradesh and
- (vi) Tamil Nadu.

There is no proposal under consideration of the Government to amend the Constitution to the effect that all States should have only Legislative Assemblies.

(b) Does not arise.]

COMMITTEE UNDER MINISTRY OF . RAILWAYS

Questions

- 35. SHRI SITARAM JAIPURIA: Will the Minister of RAILWAYS be pleased to state:
- (a) the names of the various committees under the Ministry of Railways:
- (b) whether it is a fact that nonofficials are also serving on these committee; and
- (c) if so, the number and the names of such persons serving on each committee.

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA):

- (a) There are two standing Committees viz., (1) National Railway User's Consultative Council and (2) Indian Railways Equipment Advisory Committee. There is also, at present, one ad hoc Committee, known as the Railway Claims Committee.
 - (b) Yes..
- (c) 1. National Railway Users' Consultative Council=59,
- 2. Indian Railway Equipment Advisory Committee==13,
 - 3. Railway Claim Committee=1.

The names of the non-official members on each Committee are indicated in the enclosed Annexure. [See Appendix LXXII, Annexure No. 2].

The tenure of the Indian Railways Equipment Advisory Committee has expired and a new Committee will be reconstituted shortly.

MONOPOLIES COMMISSION UNDER MONO-POLIES AND RESTRICTIVE TRADE PRAC-TICES ACT

- 36. SHRI SITARAM JAIPURIA: Will the Minister of INDUSTRI-AL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:
- (a) the steps so far taken by Government to constitute a Monopolies Commission under the Monopolies and Restrictive Trade Practices Act; and

(b) whether